

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 892/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE PARTIES: Prime Products
V/s.
Eco Rich Cosmetic India Pvt Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Adv. Archana Patil	Adv. for the Operational Creditor for Proposing the name of IRP.	
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Adj. to 16/11/17.

ORDER

TCP No. 892/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Operational Creditor is present.
2. He seeks adjournment for proposing the name of the IRP. Granted
3. Adjourned to **16.11.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
11.10.2017

aah

Sd/-

M.K. Shrawat
Member (Judicial)